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Title: The Minister of State in the Ministry of Power laid a statement regarding status of implementation of the recommendations contained in the 9th, 10th and 14th Reports of the Standing Committee on Energy on 'Funding of Power Projects'; 'Availability of Gas and Coal for Power Sector'; and 'Transmission and Distribution Systems and Networks', respectively, pertaining to the Ministry of Power.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table this statement on the present status of implementation of recommendations contained in the 9th, 10th and 14th Reports of Parliamentary Standing Committee on Energy in pursuance of direction 73A of the Hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II, dated 1st September 2004.

The 9th, 10th and 14th Reports are related to 'Funding of Power Projects', 'Availability of Gas and Coal for Power Sector' and 'Transmission and Distribution Systems and Networks' respectively. The 9th Report has 15 recommendations in which 10 recommendations have been accepted by the Government. About 2 recommendations the Committee do not desire to pursue the recommendations. 3 recommendations pertain to Ministry of Finance. The 10th Report has 8 recommendations in which 7 have been accepted by the Government and one has been accepted with some clause. 14th Report has 16 recommendations in which 14 have been accepted by the Government, one has been not accepted by the Government and one is under consideration.

The present status of implementation of the various recommendations made by the Committee in the said reports is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House by reading out all the contents of this Annexure. I would request that this may be considered as read.

MADAM SPEAKER: Shri S.M. Krishna.

SHRI YASHWANT SINHA (HAZARIBAGH): Madam, before the Minister makes his statement, I have something to say.

I have given a notice of breach of privilege of this House against the Home Minister Shri P. Chidambaram. This has been filed with your office this morning.

Madam, the issue here is very very serious. ...(*Interruptions*)

MADAM SPEAKER: I will take it up.

...(*Interruptions*)

SHRI YASHWANT SINHA : I will take directions and instructions from the Speaker, not you. ...(*Interruptions*) What is this? The Ministers are creating disturbance in the House! ...(*Interruptions*)

MADAM SPEAKER: I will apply myself to it and I will come back.

SHRI YASHWANT SINHA : I want the permission to mention the facts in this House. Then it will be up to you.

MADAM SPEAKER: You have given the notice. I will apply myself to it.

SHRI YASHWANT SINHA : I want your permission to state the facts in this House. The House has a right to know this.

MADAM SPEAKER: I do not have a notice for that. I have a notice for the Minister's statement. You are a very senior Member. You know the rules. Hon. Minister's statement now. Nothing else will go on record.

(*Interruptions*) â€¦*

MADAM SPEAKER: I have received your notice and I said that I will consider it. But I have no notice that you will get up and speak in the House. Nothing else will go on record.

(*Interruptions*) â€¦*

MADAM SPEAKER: You are a very senior Member. You are aware of the rules. Nothing will go on record except what the Minister says.

(*Interruptions*) â€¦*

12.07 hrs.